

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 618
IB-1362/PB/2018

IN THE MATTER OF:
ICICI Bank Ltd.

...PETITIONER

Vs.

M/s. Jyoti Buildtech Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IB Code, 2016

Order delivered on 15.03.2023
(Virtual Hearing)

Coram:
SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Mr. Chandrashekhar C. and Mr. Kumar Vinayakam Gupta, Advs. and for R3 in IA/4934/2022.
For the Suspended Director	:Mr. Saurabh Kalia, Mr. Chaitanya Bansal, Mr. Rahul Ahuja, Advs.
For the RP	:Adv Vinod Chaurasia
For the Respondent/Corporate Debtor	:Mr. Tanmay Cheema, Adv. for R1

ORDER

Due to paucity of time, matter is adjourned to **19.04.2023**.

Sd/-
(COURT OFFICER)